

Central Administrative Tribunal, Principal Bench

R.A. No. 186 of 2004 In
OA No. 2150/2003

New Delhi this the 20th day of July, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. S. A. SINGH, MEMBER (A)

Shri Chander Singh
S/o Shri Jaipal Singh
R/o V & P.O. Silwar,
District Mujafar Nagar,
U.P.

..Review Applicant

Versus

1. Union of India
Through Its Secretary,
Aviation Research Centre,
Dte. General of Security,
(Cabinet Secretariat)
East Block-V, R.K. Puram,
New Delhi-110 066.
2. Dy. Director (A) AW
(Gp.Cpt. Ashok Kumar)
Aviation Research Centre
Dte. General of Security,
(Cabinet Secretariat)
East Block-V, R.K. Puram,
New Delhi-110 066.

..Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 186 of 2004 has been filed by the applicant for review of the order passed in OA No. 2150 of 2003 on 26.4.2004.

2. By filing the present RA, the applicant want to re-argue the whole case again, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given orally as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.



3. In view of the above, nothing survives in the RA,
which is accordingly dismissed.


(S.A. SINGH)

MEMBER (A)


(KUNDIP SINGH)

MEMBER (J)

'Rakesh'